

FIR No.211/2020

PS : Sarai Rohilla

U/S : 394/427/506/34 IPC

State Vs. Shahrukh

06.08.2020

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

The matter has been taken up through Video Conferencing by means of Webex Meet.

At this stage, it has been brought to the notice of the undersigned that there is some clerical error in the name of the applicant/ accused in the order passed by this Court on 05.08.2020 on the application moved on behalf of the applicant/ accused Shahrukh in this FIR.

This Court has perused all the five pages of the order passed in the above said application on 05.08.2020, whereby bail has been granted in the abovesaid FIR. The name of the applicant/ accused has been inadvertently mentioned as "Mohd. Sadiqeen" in place of "Shahrukh". As such, it is directed that in the operative paragraph at page no. 4, the name of the applicant inadvertently mentioned as "**Mohd. Sadiqeen**" may be read as "**Shahrukh**". The rest of the terms and conditions as contained in the said order dated 05.08.2020 shall remain same. A copy of this order be transmitted immediately to the Ld. MM concerned as well as Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules. A copy of this order be uploaded on the official website of Delhi District Courts

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/06.08.2020 (K)